

National Company Law Tribunal

Allahabad Bench

C P NO. 80/ALD/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE COMPANY: *Classic Infra Promoters Pvt Ltd*

SECTION OF THE COMPANIES ACT/I & B CODE: *241/242 of the Companies Act of 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>Vaibhav Kaushik</i>	<i>Advocate</i>	<i>For Petitioner</i>	<i>Vaibhav Kaushik</i>
<u>2.</u>	<i>Parv Agarwal</i>	<i>Advocate</i>	<i>For Respondent</i>	<i>Parv Agarwal</i>

CP No.80/ND/2016

Sh. Vaibhav Kaushik, Advocate for petitioner. Sh. Parv Agarwal, Advocate for respondent company.

After hearing the counsel for both the parties, we feel that the dispute involved in the present case can be settled through mediation among the parties. Hence, both the parties are at liberty to suggest the names of mediator jointly or separately within a week.

The matter be listed on 7th December, 2017.

Dated:16.11.2017

Typed by:
Md. Zaid

Sd/-
H.P. Chaturvedi,
Member (Judicial)